GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3261 TO BE ANSWERED ON 12.07.2019

INTEGRATED CHILD PROTECTION SCHEME

3261. SHRI G. M. SIDDESHWAR:

SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state.

- (a) whether the Government has come out with any report on Child Care Institutions (CCIs) being run by various NGOs and the condition of children living therein and if so, the details thereof;
- (b) whether the Government has regular monitoring mechanism in place to ensure the protection of child rights;
- (c) whether the Government is providing financial assistance to these CCIs/Homes as per the Centrally Sponsored Integrated Child Protection Scheme (ICPS) and if so, the details thereof; and
- (d) the details of financial allocations made by the Government during the last three years, State/year-wise including Tamil Nadu?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a): The Ministry has commissioned the mapping of Child Care Institutions (CCIs) through National Commission for Protection of Child Rights (NCPCR) which was conducted by the Childline India Foundation with help of NGO partners. The Report is available at Ministry's website i.e. www.wcd.nic.in.
- (b): The monitoring mechanism has been prescribed under Section 54 of the Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) and Rules 41 of the Juvenile Justice (Child and Protection of Children) Model Rules, 2016. Besides, the Government has legislated The Commissions for Protection of Child Rights Act, 2005 (CPCR), under which National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCRs) have been created as Statutory bodies for protection of child rights. The Commissions are mandated to monitor the implementation of the provisions of the Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) under Section 109 of the JJ Act, 2015. There are various modes to register complaints with NCPCR by the victims which include writing directly to NCPCR: through POCSO E-box (ncpcr.gov.in/index2.php) and E-baalnidan (www.ebaalnidan.nic.in).
- (c) to (d): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme i.e. 'Child Protection Services', (erstwhile Integrated Child Protection Scheme) under umbrella Integrated Child Development Services, and providing financial assistance, as Grant-in-Aid, to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions. The details of fund Released and Utilized by State Governments including Tamil Nadu during F.Y., 2016-17, 2017-18 and 2018-19 of the Grant released to the States/UTs under CPS is at Annexure-I.

Annexure referred to in reply to part (c & d) of Lok Sabha UnStarred Question No.3261 for 12.07.2019 raised by Shri G. M. Siddeshwar and Shri P. Raveendranath regarding "Integrated Child Protection Scheme".

<u>Details of funds released and utilized to the State Governments/UT administration under Child Protection Services reported by State/UTs during the last three years, State/UT-wise.</u>

Status of grant released and utilized under Child Protection Scheme [CPS] as on 31.03.2019							
SI.		2016-17		2017-18		2018-19	
No.	Name of the State	Amount	Amount	Amount	Amount	Amount	Amount
NO.		released	Utlized	released	Utlized	released	Utlized
1	Andhra Pradesh	110.74	586.32	1469.88	1537.11	1870.01	1477.11
2	Arunachal Pradesh	52.29	179.54	643.71	180.00	37.63	526.03
3	Assam	413.64	1112.98	2932.68	1608.78	3379.63	2015.65
4	Bihar	2787.92	1923.33	541.56	1609.84	2621.87	*
5	Chattisgarh	527.77	1683.25	3181.97	1701.20	2151.01	*
6	Goa	36.83	98.27	728.53	54.44	16.03	80.17
7	Gujarat	769.95	1526.53	590.11	1767.24	2251.55	1790.09
8	Haryana	0.00	1224.85	1858.22	2500.00	1387.60	1693.65
9	Himachal Pradesh	2345.48	2390.26	1835.01	1833.11	1342.64	1349.88
10	Jammu & Kashmir	43.12	114.71	807.48	807.48	2106.94	*
11	Jharkhand	840.11	842.14	1714.57	1641.76	1480.26	1570.69
12	Karnataka	3720.80	3709.53	3272.45	1364.04	4022.56	3285.56
13	Kerala	260.50	216.96	1849.45	1275.72	1263.77	1263.47
14	Madhya Pradesh	2503.88	2535.83	3262.77	2582.87	2959.23	3070.18
15	Maharashtra	2272.33	1569.37	608.15	608.15	3156.52	*
16	Manipur	241.34	709.47	1886.33	2103.00	3866.99	2452.99
17	Meghalaya	2060.33	2060.33	1846.60	1846.60	2254.51	900.80
18	Mizoram	1949.55	1949.55	1917.51	1917.51	2042.28	*
19	Nagaland	1350.37	1447.50	1457.45	1457.45	1787.12	1787.12
20	Orissa	1089.22	2580.78	2599.30	2782.53	4352.44	*
21	Punjab	581.67	718.31	143.24	875.43	1244.17	535.83
22	Rajasthan	0.00	2267.52	4752.30	2995.81	3584.72	*
23	Sikkim	601.18	365.87	662.76	125.43	379.25	*
24	Tamil Nadu	13039.37	3648.55	2013.12	5512.50	7895.14	8622.16
25	Telangana	195.64	1823.98	894.82	633.08	1329.23	1647.72
26	Tripura	676.04	415.30	446.81	499.00	885.77	849.55
27	Uttar Pradesh	3207.19	3109.82	1830.67	4222.98	7834.39	5347.81
28	Uttarakhand	15.54	187.54	907.57	731.40	1344.40	405.84
29	West Bengal	6763.87	3522.60	5073.56	4232.67	2372.13	3391.03
30	Andaman & Nicobar Island	36.88	36.76	31.66	93.36	218.85	201.17
31	Chandigarh	245.44	278.53	194.32	236.17	577.58	*
32	Dadra & Nagar Haveli	177.59	59.11	24.82	69.90	11.24	90.74
33	Daman & Diu	126.42	80.33	21.89	83.00	18.42	67.77
34	Delhi	978.64	1024.94	354.33	907.88	1007.39	*
35	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
36	Puducherry	826.33	768.69	114.35	426.20	398.43	*
Total	•	50847.97	46769.35	52469.95	52823.64	73451.70	44423.01

^{*} Statement of expenditure and utilization certificate from the States/UTs are awaited.